NATIONAL COMPANY LAW TRIBUNAL **DIVISIONAL BENCH**

CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 05/06/2017 AT 02.30 PM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

: TCP/171/ (IB)/2017 **PETITION NUMBER**

NAME OF THE PETITIONER(S)

: SP. PADMAVATHI & 2ORS

NAME OF THE RESPONDENT(S)

: T.T.G INDUSTRIES PVT LTD

UNDER SECTION

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1,

3. DEV ESTIMAAR Counsel for Respondent SAMTERS-SHALL Count For Relyty 27 Jeyshuky

ORDER

Counsel for petitioner present. Counsel for respondent also present. Counsel for petitioner submitted that the recovery is on account of the rent of the building where the office of the company is housed. He submits that he got a decree from Rent Control Authority Tribunal and the same has been appealed by the respondent before the Hon'ble Supreme Court but lost. However in the interest of justice and compliance with the principles of natural justice, one last and final opportunity is given for making submissions. Put up on 04.07.2017 at 02.30 p.m.

(CH. MOHD. SHARIEF (MEMBER (JUDICIAL)

(K. ANANTHA PADMANABHA SWAMY) (MEMBER (JUDICIAL)